

**COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NOS. 1177 & 818 OF 2019 IN
DFR NO. 689 OF 2019**

Dated: 22nd July, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**Bihar State Power Transmission Company Ltd. ...Appellant(s)
Versus
Bihar Electricity Regulatory Commission ...Respondent (s)**

Counsel for the Appellant(s) : Mr. Sunil Kumar Jha

Counsel for the Respondent(s) : -

ORDER

IA No. 1177 of 2019

(Appln. for condonation of delay in re-filing Appeal)

There is 72 days' delay in re-filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

We have heard learned counsel for the Applicant/Appellant and perused the explanation offered for the delay in re-filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

**IA No. 818 of 2019
IN
DFR NO. 2761 OF 2018**

Issue notice to the Respondents on IA No.818 of 2019 & the main appeal returnable on 27.08.2019. Dasti, in addition, is permitted.

List the matter on **27.08.2019.**

**(S.D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**